

ITEM NO.20

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7413-7414/2022

(Arising out of impugned final judgment and order dated 03-08-2022 in CRMA No. 14435/2022 30-07-2022 in CRMA No. 4617/2022 passed by the )

TEESTA ATUL SETALVAD

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.113811/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.113812/2022-EXEMPTION FROM FILING O.T. and IA No.116719/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 22-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Mihir Desai, Sr. Adv.  
Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv.  
Mr. Nizam Pasha, Adv.  
Mr. Adit Subramaniam Pujari, Adv.  
Ms. Aparajita Jamwal, Adv.  
Ms. Madhulika Mohta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Kapil Sibal, learned Senior Advocate appearing for the petitioner submits that his client has no objection to this Bench hearing the instant petitions.

We have heard Mr. Kapil Sibal, learned Senior Advocate assisted by Ms. Aparna Bhat, learned advocate for the petitioner.

Mr. Sibal has invited our attention to the contents of F.I.R. No.11191011220087 dated 25.06.2022 registered with DCB Police Station Ahmedabad.

It is submitted that the allegations in the F.I.R. are nothing but recitation of the proceedings which had culminated in the judgment of this Court and beyond such recitation nothing specific has been alleged against the petitioner.

It is further submitted that the petitioner was taken in custody on 25.06.2022 and since then has been in custody.

Considering the facts and circumstances of the case on record, issue notice, returnable on 25.08.2022.

Dasti, in addition, is permitted.

Liberty is granted to the petitioner to serve the learned standing counsel for the State.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
COURT MASTER